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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 458 OF 2013
Cuttack, this the 18th day of July, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

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Laxmidhar Mahalik,
aged about 43 years,
Son of Late Radhu Mahalik,
Presently working as Casual Labourer water man
In Head Post Office Bhadrak and Waterman-cum- Faragh,
Bhadrak Division Office, Bhadrak,
A resident of saya P.S. Tihidi,
Dist-Bhadrak.

.....Applicant
Advocate(s)..... Mr. S. Patra-1

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Union of India represented through

1. The Director General,
Department of Posts,
Dak Bhawan, New Delhi-110116.
2. Chief Post Master General,
Odisha Circle, Bhubaneswar,
Dist-Khurda.
3. Superintendent of Post Offices,
Bhadrak Division, Bhadrak,
P.O./Dist-Bhadrak.
4. Post Master,
Bhadrak Head Post Office,
Bhadrak, P.O./Dist-Bhadrak.

..... Respondents
Advocate(s)..... Mr. S. Barik

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O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S. Patra-I, Ld. Counsel for the applicant, and Mr. S. Barik, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Mr. Patra-I, Ld. Counsel for the applicant, submitted that the applicant has challenged in this O.A. inaction of the Respondents in not granting him temporary status after completion of one year and on absorbing in Group-D post w.e.f. the completion of three years thereafter as per the scheme prepared as per letter dated 12.04.1991 and subsequent letters issued by the Department. Mr. Patra further submitted that after being duly selected, the applicant was provisionally appointed as part time Waterman in Bhadrak Head Post Office w.e.f. 22.03.1985 vide memo No. H/contingent/84-85 by the Postmaster, Bhadrak Head Office and, accordingly, he joined on his duties on 22.03.1985. While continuing as such, vide order dated 17.09.2001, the applicant was directed to work as Faras-cum-Waterman in the office of S.P.O., Bhadrak w.e.f. 18.09.2001 with continuance of his earlier duties and since then the applicant is performing the duties both in the office of the S.P.O., Bhadrak as well as his previous duties at Head Office discharging his duties 3 hours each in both offices. The applicant has made representation on 13.12.2012 to Superintendent of Post Offices, Bhadrak Division, Respondent No.3, with a prayer to give him temporary status but till date no response has been received from Respondent No. 3 against his representation.

3. Mr. S. Barik, Ld. ACGSC appearing for the Respondents, has no immediate instruction on the fate of the aforesaid representation, which

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is stated to have been made on 13.12.2012. Therefore, without entering into the merit of this case, I dispose of this O.A. with direction to Respondent No.3 to consider the representation, if it is still pending, and communicate the result thereof to the applicant by way of reasoned and speaking order within 60 days from the date of receipt of copy of this order. I also make it clear that if in the meantime representation has already been considered then the result thereof be communicated to the applicant within two weeks from the date of receipt of this order.

4. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

5. Copy of this order, along with paper book be transmitted to Respondent No. 3 at the cost of the applicant, for which Mr. Patra-I, Ld. Counsel for the applicant, undertakes to deposit the postal requisites by 23.07.2013.


MEMBER(Judl.)

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